## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.34/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2017

NAME OF THE PARTIES: Ms. Kalpana Srivastava

V/s.
M/s. Nirmal Transformation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
].	Me-Zal Andhi	jamjina, Advocate	경기 방에 되었다고 있는 것도 하면 이 프로스 경우를 살아왔다면 하지만 모든 것을 하는 것이 되었다면 하지만 하지 않는데 되었다.
	Me-Ahash N	remjina, Advocate renon, 7116	( ) cell
	All lalances	Mullann / Mullen	2 Saloned
	[[선생][[[[[[[[[[[[[[[[[[[[[[[[[[[[[[[[[[	그 없는 이 눈이를 보고 있다면 살아 있다. 그는 사람들이 그렇게 그렇게 그렇게 되었다면 살아 없는데 얼마나 그렇게 하는데 없었다.	그 보다 보내 하다 하나 하나 하나 나는 사람들이 되었다. 그는 사람들은 사람들이 얼마나 되었다.
		for R2	
۵.	Mr, Sharan Jo	Jaismal Januardas  for R2  agtiani, Adnocate of for the  wangdi  Petitio	7 / 10
4	alw his discum	wangdi	nor ( Swangli
ì	ilb Trilegal	J Petitio	ner )

## ORDER T. Co. Appeal No. 34/59/CLB/MB/MAH/2014

- 1. Ld. Representatives of both the sides are present. Due to paucity of time, matter could not be heard today.
- 2. List this matter for hearing on 19.01.2017 by the order of this Bench. Date is duly communicated to both the sides.

Sd/-

M. K. SHRAWAT Member (Judicial)

Dated: 5th January, 2017.